

The factual inaccuracy in the pattern of Central assistance for hill areas of U. P., Tamil Nadu and West Bengal came to our notice soon after the question was answered in the Lok Sabha. This had to be checked up with the records. The exact interpretation of the policy letter in this regard had to be ascertained from the Ministry of Finance who were operating on the Central assistance in accordance with the patterns laid down in the policy letter. This process took us sometime and therefore, it was not possible to lay down the revised statement on the Table of the House in the last Session itself.

AUDIT REPORT ON PYRITES, PHOSPHATES AND CHEMICALS LTD., STATEMENT *re* NATIONAL DEFENCE LOANS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH). I beg to lay on the Table—

- (1) A copy of the Report of the Comptroller and Auditor General of India for the year 1969-70—Central Government (Commercial Part VII—Pyrites, Phosphates and Chemicals Limited, under article 151 (1) of the Constitution. [*Placed in Library. See No. LT—1338/71.*]
- (2) A statement (Hindi and English versions) indicating the results of the National Defence Loans floated in December, 1971. [*Placed in Library. See No. LT-1339/71.*]
- (3) A copy of the Emergency Risks (Goods) Insurance Scheme published in Notification No. S. O. 5483 in Gazette of India dated the 10th December, 1971, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971. [*Placed in Library. See No. LT-1340/71.*]
- (4) A copy of Notification No. S. O. 5485 published in Gazette of India dated the 10th December, 1971 regarding list of goods not insurable under the Emergency Risks (Goods) Insurance Act, 1971, under sub-section (2) of section 3 of the Emergency Risks (Goods) Insurance Act, 1971. [*Placed in Library. See No. LT-1340/71.*]
- (5) A copy of the Emergency Risks

(Undertaking) Insurance Scheme published in Notification No. S. O. 5486 in Gazette of India dated the 10th December, 1971, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971. [*Placed in Library. See No. LT-1341/71.*]

- (6) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi versions of Notifications mentioned at (3), (4) and (5) above. [*Placed in Library. See No. LT-1342/71.*]
- (7) A statement (Hindi and English versions) of Guarantees given by the Government of Gujarat upto 6th November, 1971, under sub-section (2) (a) of section 2 of the Gujarat State Guarantees Act, 1963, read with clause (c) (iv) of the Proclamation dated the 13th May, 1971, issued by the President in relation to the State of Gujarat. [*Placed in Library. See No. LT-1344/71.*]

CONVENTIONS AND RECOMMENDATIONS OF ILC

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI BALGOVIND VERMA): On behalf of Shri Khadiikar.

I beg to lay on the Table a copy of the Text (Hindi and English versions) of the Conventions and Recommendations adopted at the Fifty fourth Session of the International Labour Conference held at Geneva in June, 1970. [*Placed in Library. See No. LT-1343/71.*]

MR. SPEAKER : He did not intimate to me in advance that he is laying this on behalf of Shri Khadiikar. This should have been done. He is lucky that no member has objected to it.

SHRI BALGOVIND VERMA : I was informed by the Minister that I should lay it on his behalf. I do not know when he sent intimation to you.

U. P. S. C. REPORT AND MEMORANDUM, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) :

- (1) A copy each of the following

[Shri Ram Niwas Mirdha]

papers (Hindi and English versions) under articles 323 (1) of the Constitution :—

- (i) Twenty-first Report of the Union Public Service Commission for the period 1st April, 1970 to 31st March, 1971.
 - (ii) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in the cases referred to in para 35 of the above Report.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned above [*Placed in Library. See No. LT-1345/71.*]

NOTIFICATIONS UNDER DEFENCE OF INDIA RULES AND MYSORE POLICE ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : I beg to lay on the Table -

- (1) (i) A copy of the Defence of India (Requisitioning and Acquisition of Immovable Property) Rules, 1971 published in Notification No. G. S. R. 1888 in Gazette of India dated the 17th December, 1971, under section 35 of the Defence of India Act, 1971.
 - (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification simultaneously. [*Placed in Library. See No. LT-1346/71.*]
- (2) A copy on the Mysore State Police (Disciplinary Proceedings) (Amendment) Rules, 1971, published in Notification No. G. S. R. 39 in Mysore Gazette dated the 11th February, 1971, under sub-section (4) of section 163 of the Mysore Police Act, 1963, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore. [*Placed in Library. See No. LT-1347/71.*]

NOTIFICATION UNDER COTTON TRANSPORT ACT

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : I beg to lay on the Table a copy of Mysore Government Notification No. AF 94, ATN 64, dated the 5th November, 1971 (Hindi and English versions) under section 8 of the Cotton Transport Act, 1923, read with clause (c) (iv) of the Proclamation dated the 27th March, 1971 issued by the President in relation to the State of Mysore [*Placed in Library. See No. LT-1348/71.*]

MR. SPEAKER : About the previous intimation I was referring to, I got it just now. I should come in time so that it could be on the agenda for my guidance, not after the item is over

NOTIFICATION UNDER COMPANIES ACT

THE DEPUTY MINISTER IN THE DEPARTMENT OF COMPANY AFFAIRS (SHRI BHDABRATA BARUA) : I beg to lay on the Table -

- (1) A copy of the Cost Accounting Records (Tractors) Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1700 in Gazette of India dated the 23rd November, 1971, under sub-section (3) of section 642 of the Companies Act, 1956.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [*Placed in Library. See No. LT-1349/71.*]

REPORT OF COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1969-70

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE (SHRI K. S. RAMASWAMY) : I beg to lay on the Table a copy of the Report (Hindi and English versions) of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1969-70, under article 338 (2) of the Constitution. [*Placed in Library. See No. LT-1350/71.*]